

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 44 OF 2018 &
IA NOS. 230 OF 2018 & 1544 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:-

Transmission Corporation of Andhra Pradesh Ltd. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Purna Singh

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1

Mr. S.Vallinayagam
Ms. S. Amali for R-2

ORDER

(On IA NO. 1544 OF 2018- Delay in filing rejoinder)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Ms. Purna Singh, appearing for the Appellant submitted that, there is a delay of 05 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA is allowed.

APPEAL NO. 44 OF 2018 &
IA NO. 230 OF 2018

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondents submitted that, pleadings in this matter are competed and the matter may kindly be listed for hearing.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

List the matter for hearing on **06.02.2019**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member